

far as the Governors are concerned, in 1980 also.....(Interruptions)

[English]

The Governors continue to be in office at the pleasure of the President. These Governors stayed. They offered to resign.(Interruptions)

**SHRI SANTOSH MOHAN DEV:** Sir, the hon. Minister has said that as soon as the Government is changed, the confidence of the new Government on Governors go. In view of this whether the seven Governors who have submitted their resignations still continue. It is more than two months. May I know whether these Governors have instilled their confidence, i.e. the Governors of Manipur and Bihar, because they have not called the largest party to form the Government. Or, will they be changed?

**SHRI MUFTI MOHAMMAD SAYEED:** Sir, some Governors have resigned first. Some have offered to resign. Some have been asked to continue. There is nothing wrong in that.

**SHRI MANDHATA SINGH:** I am very thankful to you for giving me an opportunity to speak. Mr. Advani's question has got derailed when we started talking about Governors' resignation and so on. I pointedly want to ask the hon. Minister to explain why the Government — as he says — has not issued any guidelines to the Governors regarding nominations to the Legislative Councils? Does the Constitution of India clearly indicate that men of literature, art, science and culture will find priority in those nominations and whether those guidelines which are given by the founding fathers of the Constitution are being deliberately violated?

**SHRI MUFTI MOHAMMAD SAYEED:** Sir, Article 80 (3) says that the people who will be nominated as Members to the Council should be men of literature, science, art and social service. This is the principle.

## Development Boards in Maharashtra

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\*147. **SHRI BANWARI LAL PUROHIT:**  
**SHRI BABANRAO DHAKNE:**

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Government of Maharashtra has sent a revised draft proposal to the Union Government for setting up of separate statutory Development Boards for Vidarbha, Marathwada and Konkan; and

(b) if so, the decisions taken thereon?

**THE MINISTER OF HOME AFFAIRS (SHRI MUFTI MOHAMMAD SAYEED):** (a) and (b). A Statement is laid on the Table of the House.

### STATEMENT

The Government of Maharashtra have made two proposals. The first proposal is for establishment of separate Development Boards for Vidarbha, Marathwada and the rest of Maharashtra as envisaged in article 371(2) of constitution and the second proposal is for amending article 371 (2) so as to include a specific provision for establishment of a separate Development Board for Konkan also. In the case of first proposal, the State Government furnished a revised draft scheme for giving effect to the said constitutional provision. It comprised a draft order to be made by the President under article 371 (2) and a draft order to be issued by the Governor in pursuance thereof providing *inter alia* for establishment of Development Boards for Vidarbha, Marathwada and the rest of Maharashtra., After examination, the Government of Maharashtra were requested to consider recasting the Governor's order keeping in view the requirements of the State and the legal opinion in the matter. The reply of the State Government has since been received. As far as the second proposal is concerned, in deference

to the wishes of the State Government, it has been decided to keep it in abeyance for the time being and expedite action in regard to the implementation of the first proposal.

[*Translation*]

SHRI BANWARI LAL PUROHIT: Mr. Speaker, Sir, I would like to know from the hon. Minister whether the revised reply that you have received...

[*English*]

MR. SPEAKER: The question Hour is over.

#### WRITTEN ANSWERS TO QUESTIONS

[*English*]

#### **Technological Mission for Providing Telecommunication Facilities in Rural Areas**

\*148. DR. K. KALIMUTHU: Will the Minister of COMMUNICATIONS be pleased to state:

(a) whether Government propose to constitute a special technological mission for providing telecommunication facilities in

rural areas; and

(b) if so, the details thereof?

THE MINISTER OF ENERGY AND MINISTER OF CIVIL AVIATION (SHRI ARIF MOHAMMAD KHAN): (a) No, Sir,

(b) Does not arise.

[*Translation*]

#### **Indian Fishermen in Pakistani Jails**

\*149. SHRI KASHIRAM RANA: Will the Minister of EXTERNAL AFFAIRS be pleased to state:

(a) whether Coast Guards of Pakistan had caught a number of Indian fishermen after intruding into Indian waters and they are being kept in jails for the last three years;

(b) if so, the details thereof; and

(d) the action taken by Government to secure their release and the result thereof?

THE MINISTER OF EXTERNAL AFFAIRS (SHRI I.K. GUJRAL): (a) and (b). There are 119 Indian fishermen in the custody of Pakistan and the dates from which they have been detained are as follows:

S.No.	No. of fishermen	Date of capture
(i)	33 since	26.10.88
(ii)	12 since	03.04.89
(iii)	18 since	17.10.89
(iv)	10 since	27.10.89
(v)	10 since	31.10.89
(vi)	31 since	14.11.89
(vii)	5 since	14.11.89